



**BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE
BENCH, PUNE**

Original Application No. 154 of 2024

IN THE MATTER OF

Krunnal Narayan Gharre

.... Applicant

Vs.

Pimpri Chinchwad Municipal Corporation & Ors.

..... Respondents

ADDITIONAL AFFIDAVIT IN COMPLIANCE OF THE ORDER DATED 06.11.2024

I, Prashant Patil, Superintending Engineer of the PMRDA, Respondent No.2 is filing this additional affidavit in compliance of Order passed by this Hon'ble Tribunal only with a limited purpose of bringing on record the approximate timeline and the names of the authorities, which are going to sanction funds to be released and thereafter further timeline, which can be required for completion of the work in respect of provision of STPs wherever PMRDA is executing the work as under-

1. The PMRDA has already given the details of steps taken by it with regard to the preparation of a Detailed Project Report in its earlier affidavit dated 25.10.2024 and stated that the work in respect of preparation of a Detailed Project Report is assigned to M/s En-Struct Consulting Engineer and it is in progress.
2. As per the earlier DPR prepared in another matter, the time required for preparation of DPR by the Agency appointed by PMRDA, was about 4 Months. Therefore, approximate time for preparation of DPR as discussed with the concerned agency is may be 4 months after appointment the process of consultant appointment for Detailed Project Report is under process at PMRDA.
3. After preparation of DPR, necessary approval will have to be obtained from the Principal Secretary, Maharashtra Environment and Climate Change Department, Government of Maharashtra after examination by PMRDA. Approximate time require for obtaining such approval may be 2 months.
4. After approval of Principal Secretary, Maharashtra Environment and Climate Change Department, Government of Maharashtra, the proposal will be vetted by an Expert

Agency like IIT Powai/ Rurkee/ NEERI, as may be approved by the PMRDA. In usual course, such expert agency takes minimum 3 months.

- 5. Thereafter, the proposal vetted by an Expert Agency will be submitted to National River Conservation Department for further appraisal thereof, which may require approximately 12 months period.
- 6. Thereafter, with the approval of PMRDA, the proposal will be submitted to the State Government for issuance of necessary GR, which may require 2 months period.
- 7. After issuance of GR by the State Government in respect of 60:40 contribution by the Central and State Government as per National River Conservation Department (NRCD), NRCD- Funds Norms, the PMRDA will be in a position to do tendering process within approximately 3 months period.
- 8. Thereafter, on the basis of tendering process, the work order/s will be issued for providing STP/s by granting timeline of 1 months period.

All above period of probable approvals are quoted as per past experience it may vary at the time of actual execution.

The PMRDA has tried its level best to submit minimum approximate timeline within which it will try its level best to complete the procedure for installation of various STPs provided the above approvals are received in a time bound manner.

Solemnly affirmed on this 24th day of December 2024.

For and On behalf of PMRDA

(Prashant Patil)



Noted And Registered at Serial Number 03/2025

VERIFICATION

I, Prashant Patil, Superintending Engineer, PMRDA hereby state that the contents of para 1 to 8 are correct to the best of my knowledge and belief on the basis of PMRDA record perused by me. The information is submitted on the basis of usual practice being followed by the PMRDA.

For Respondent No.2

(Signature)
 (Prashant Patil)

BEFORE ME

(Signature)
01/11/2025

VILAS ANANTA KUTE
NOTARY
UNION OF INDIA
Vitthalwadi, Akurdi, Pune-35

